

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 510/TT/2019

- Subject** : Approval for truing up of Fees and Charges for 2014-19 tariff block and determination of Fees and Charges for 2019-24 tariff block of the Sub-Load Dispatch Centre at Modipuram of UPPCL.
- Date of Hearing** : 31.7.2020
- Coram** : Shri. I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Ltd. & Ors.
- Parties Present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma PGCIL
Shri V.P. Rastogi PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for truing up of the charges of the 2014 -19 tariff period and determination of fees and charges of the 2019-21 tariff period for Sub-Load Dispatch Centre of UPPCL at Modipuram. He submitted that UPPCL is the only beneficiary and the fees and charges are paid by it. The Sub-Load Dispatch Center at Modipuram was put into commercial operation on 1.9.2006. The Commission vide order dated 16.5.2016 in Petition no. 427/TT/2014 approved the capital cost and Annual Fees and Charges of the instant asset for the 2014-19 tariff period.

3. The representative of the Petitioner submitted that the net capital cost as on 1.4.2014 for Non-microwave Assets is ₹228.47 crore. No additional capital expenditure is claimed during the 2014-19 and 2019-21 periods. He submitted that there are two portions of the instant asset i.e Microwave and Non-microwave portions. As the entire cost of Microwave portion of the asset has already recovered by March 2012, no Fees and Charges for this portion are claimed in the 2019-21 tariff period. Accordingly, in the instant petition the Petitioner is claiming tariff for only Non-microwave portion. He also submitted that since the life of the Asset is 15 years, the tariff is being claimed only upto 31.8.2021. He prayed to the Commission that since the grossing up concept has not been used while calculation of Capital



Recovery Factor for equity as per direction vide order dated 16.05.2016 in Petition No. 427/TT/2014, recovery of tax may be allowed separately. He further prayed to allow the Fees and Charges as claimed in the petition for 2014-19 and 2019-21 periods. He submitted that UPPCL has filed its reply in the matter and rejoinder to it has also been filed.

4. In response to a query of the Commission, the representative of the Petitioner submitted that the instant asset will be functional even after 31.8.2021 and it will be transferred to UPPCL, which will take care of its operation and maintenance.

5. The Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

